

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

**UNSTARRED QUESTION NO. 3793
TO BE ANSWERED ON FRIDAY, THE 25TH MARCH, 2022**

PENDING CASES

3793. SHRI SAUMITRA KHAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government maintains any record of the number of cases pending in the courts across the country;**
- (b) if so, the details thereof, States/UTs-wise including West Bengal;**
- (c) whether the Government is taking steps for speeding up justice delivery in the country; and**
- (d) if so, the details thereof?**

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) & (b): The number of cases pending in Supreme Court of India and High Courts in the country is as under:-

Sl. No.	Name of Court	Pendency as on
1	Supreme Court of India	70,154 (02.03.2022)*
2	High Courts	58,94,060 (21.03.2022)**

Source *Website of Supreme Court of India.

**National Judicial Data Grid (NJDG).

The number of cases pending in the District and Subordinate courts, State/UTs-wise including West Bengal is at *Annexure*.

(c) & (d): Disposal of pending cases in courts is within the domain of the judiciary. No time frame has been prescribed for disposal of various kinds of cases by the respective

courts. Government has no role in disposal of cases in courts. Timely disposal of cases in courts depends on several factors which, inter-alia, include availability of adequate number of judges and judicial officers, supporting court staff and physical infrastructure, complexity of facts involved, nature of evidence, co-operation of stake holders viz. bar, investigation agencies, witnesses and litigants and proper application of rules and procedures. There are several factors which may lead to delay in disposal of cases. These, inter-alia, include vacancies of judges, frequent adjournments and lack of adequate arrangement to monitor, track and bunch cases for hearing. The Central Government is fully committed to speedy disposal of cases in accordance with Article 21 of the Constitution and reducing pendency. The Government has taken several initiatives to provide an ecosystem for faster disposal of cases by the judiciary.

National Mission for Justice Delivery and Legal Reforms was set up in August, 2011 with the twin objectives of increasing access by reducing delays and arrears in the system and enhancing accountability through structural changes and by setting performance standards and capacities. The Mission has been pursuing a co-ordinated approach for phased liquidation of arrears and pendency in judicial administration, which, *inter-alia*, involves better infrastructure for courts including computerization, increase in strength of subordinate judiciary, policy and legislative measures in the areas prone to excessive litigation, re-engineering of court procedure for quick disposal of cases and emphasis on human resource development.

The major steps taken during the last seven years under various initiatives are as follows:

(i) **Improving infrastructure for Judicial Officers of District and Subordinate Courts:** As on date, Rs. 8,758.71 crores have been released since the inception of the Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary in 1993-94. The number of court halls has increased from 15,818 as on 30.06.2014

to 20,812 as on 17.03.2022 and number of residential units has increased from 10,211 as on 30.06.2014 to 18,338 as on 17.03.2022 under this scheme. In addition, 2,767 court halls and 1,651 residential units are under construction. The Centrally Sponsored Scheme for the Development of Infrastructure Facilities for Judiciary has been extended till 2025-26 at a total cost of Rs. 9000 crores, out of which Central share will be Rs. 5307 crores. Besides, construction of Court Halls and Residential Units, it would also cover construction of Lawyer's Halls, Toilet Complexes and Digital Computer Rooms.

(ii) Leveraging Information and Communication Technology (ICT) for improved justice delivery: Government has been implementing the e-Courts Mission Mode Project throughout the country for Information and Communication Technology enablement of district and subordinate courts. Number of computerized District & Subordinate courts has increased to 18,735 so far. WAN connectivity has been provided to 98.9% of court complexes. New and user-friendly version of Case Information Software has been developed and deployed at all the computerized District and Subordinate Courts. All stakeholders including Judicial Officers can access information relating to judicial proceedings/decisions of computerized District & Subordinate Courts and High Courts on the National Judicial Data Grid (NJDG). As on 02.03.2022, litigants can access case status of over 19.92 crore cases and 16.81 crore order/judgments pertaining to these courts. eCourts services such as details of case registration, cause list, case status, daily orders & final judgments are available to litigants and advocates through eCourts web portal, Judicial Service Centres (JSC) in all computerized courts, eCourts Mobile App, email service, SMS push & pull services. Video Conferencing facility has been enabled between 3240 court complexes and 1272 corresponding jails. With a view to handle the COVID-19 challenges better and to make the transition to virtual hearings smoother, 475 e-Sewa Kendras have been set up at court complexes to facilitate lawyers and litigants needing assistance ranging from case status, getting judgments/orders, court/case related information and e-filing facilities. Rs. 5.01 crores has been allocated for providing equipment in Video Conferencing cabins in

various court complexes to facilitate virtual hearings. Rs. 12.12 crores has been allocated for 1732 Help desk counters for e-filing in various court complexes.

Seventeen Virtual Courts have been set up in 13 States/UTs viz. Delhi (2), Haryana, Tamil Nadu, Karnataka, Kerala (2), Maharashtra (2), Assam, Chhattisgarh, Jammu & Kashmir (2), Uttar Pradesh, Odisha, Meghalaya and Himachal Pradesh to try traffic offences. As on 03.03.2022, these courts have handled more than 1.32 crore cases and realized more than Rs. 229.22 crore in fines.

Video conferencing emerged as the mainstay of the Courts during the Covid lockdown period as physical hearings and normal court proceedings in the congregational mode were not possible. Since Covid lockdown started, the District courts heard 1,11,40,223 cases while the High Court heard 60,21,688 cases (totalling to 1.71 crore) till 30.01.2022 using video conferencing. The Supreme Court had 2,18,891 hearings since the lockdown period upto 14.03.2022.

(iii) Filling up of vacant positions in Supreme Court, High Courts and District and Subordinate Courts: From 01.05.2014 to 17.03.2022, 44 Judges were appointed in Supreme Court. 710 new Judges were appointed and 588 Additional Judges were made permanent in the High Courts. Sanctioned strength of Judges of High Courts has been increased from 906 in May, 2014 to 1104 currently. Sanctioned and working strength of Judicial Officers in District and Subordinate Courts has increased as follows:

As on	Sanctioned Strength	Working Strength
31.12.2013	19,518	15,115
21.03.2022	24,521	19,341

However, filling up of vacancies in Subordinate judiciary falls within the domain of the State Governments and High Courts concerned.

(iv) **Reduction in Pendency through / follow up by Arrears Committees:** In pursuance of Resolution passed in Chief Justices' Conference held in April, 2015, Arrears Committees have been set up in High Courts to clear cases pending for more than five years. Arrears Committees have been set up under District Judges too. Arrears Committee has been constituted in the Supreme Court to formulate steps to reduce pendency of cases in High Courts and District Courts. In the past, Minister of Law & Justice has taken up the matter with Chief Justices of High Courts and Chief Ministers in the past drawing their attention to cases pending for more than five years and to take up pendency reduction campaign. The Department has developed an online portal for reporting by all High Courts on the compliance of Arrears Eradication Scheme guidelines of the Malimath Committee Report.

(v) **Emphasis on Alternate Dispute Resolution (ADR):** Commercial Courts Act, 2015 (as amended on 20th August, 2018) stipulates mandatory pre-institution mediation and settlement of commercial disputes. Amendment to the Arbitration and Conciliation Act, 1996 has been made by the Arbitration and Conciliation (Amendment) Act 2015 for expediting the speedy resolution of disputes by prescribing timelines.

(vi) **Initiatives to Fast Track Special Type of Cases:** The Fourteenth Finance Commission endorsed the proposal of the Government to strengthen the judicial system in States which included, inter-alia, establishing Fast Track Courts for cases of heinous crimes; cases involving senior citizens, women, children etc., and urged the State Governments to use the additional fiscal space provided in the form of enhanced tax devolution from 32% to 42% to meet such requirements. As on 31.01.2022, 915 Fast Track Courts are functional for heinous crimes, crimes against women and children etc. To fast track criminal cases involving elected MPs / MLAs, ten (10) Special Courts are functional in nine (9) States/UTs (1 each in Madhya Pradesh, Maharashtra, Tamil Nadu, Karnataka, Andhra Pradesh, Telangana, Uttar Pradesh, West Bengal and 2 in NCT of Delhi). Further, Government has approved a scheme for setting up 1023 Fast Track Special Courts (FTSCs) across the country for expeditious disposal of pending cases of Rape under IPC and crimes under POCSO Act.

As on date, 28 States/UTs have joined the scheme for setting up of 842 FTSCs including 363 'exclusive POCSO Courts'. Rs.140 crore was released in the financial year 2019-20 and Rs. 160.00 crore has been released during the financial year 2020-21 and Rs. 62.23 crore has been released during the FY 2021-22 upto 15.03.2022 for the scheme. 712 FTSCs are presently functional including 399 exclusive POCSO Courts, which disposed 81462 cases as on 28.02.2022. The continuation of the Scheme of FTSC has been approved for another two years (2021-23) at a total outlay of Rs. 1572.86 crore, including Rs. 971.70 crore as Central share.

(vii) In addition, to reduce pendency and unclogging of the courts, the Government has recently amended various laws like the Negotiable Instruments (Amendment) Act, 2018, the Commercial Courts (Amendment) Act, 2018, the Specific Relief (Amendment) Act, 2018, the Arbitration and Conciliation (Amendment) Act, 2019 and the Criminal Laws (Amendment) Act, 2018.

STATEMENT REFERRED TO IN REPLY TO PARTS (A)&(B) OF LOK SABHA UNSTARRED QUESTION NO. 3793 FOR ANSWER ON 25.03.2022 REGARDING PENDING CASES.

Details of Pending Cases in the country State / UT-wise

Sl. No	Name of States/UTs	Pending Cases (Civil)	Pending Cases (Criminal)	Total
1.	Andman & Nicobar Islands	---	---	---
2.	Andhra Pradesh	415143	368296	783439
3.	Telangana	332944	478401	811345
4.	Arunachal Pradesh	---	---	---
5.	Assam	88515	343217	431732
6.	Bihar	487191	2897490	3384681
7.	Chandigarh	23679	48528	72207
8.	Chhattisgarh	71281	311298	382579
9.	D & N Haveli	1771	1900	3671
10.	Daman & Diu	1414	1468	2882
11.	Delhi	246452	866898	1113350
12.	Goa	25949	31449	57398
13.	Gujarat	448538	1378895	1827433
14.	Haryana	441567	868069	1309636
15.	Himachal Pradesh	155044	308267	463311
16.	Jammu & Kashmir	97023	156818	253841
17.	Jharkhand	91362	410071	501433
18.	Karnataka	869617	950433	1820050
19.	Kerala	517072	1398014	1915086
20.	Ladakh	482	463	945
21.	Lakshadweep	---	---	---
22.	Madhya Pradesh	386258	1506484	1892742
23.	Maharashtra	1484543	3354302	4838845
24.	Manipur	8381	4314	12695
25.	Meghalaya	4464	11947	16411
26.	Mizoram	2295	3802	6097
27.	Nagaland	493	2311	2804
28.	Odisha	307011	1238345	1545356
29.	Punjab	400945	516507	917452
30.	Rajasthan	529362	1552618	2081980
31.	Sikkim	695	1202	1897
32.	Tamil Nadu	775245	619072	1394317
33.	Puducherry	14254	19753	34007
34.	Tripura	9388	27267	36655
35.	Uttar Pradesh	1910258	8251067	10161325
36.	Uttarakhand	44594	274765	319359
37.	West Bengal	617762	2033253	2651015
Total		10810992	30236984	41047976

Data Source:- National Judicial Data Grid (NJDG)

Note: Data on District and Subordinate Courts in the State of Arunachal Pradesh and Union Territories of Lakshadweep and Andaman & Nicobar Islands are not available on the web-portal of NJDG.